

kara): Sir, I gave notice of a privilege motion against the hon. Minister of Commerce....

MR. SPEAKER: That has been forwarded for factual comments.

PROF. P. J. KURIEN: I got a letter from the Department. If you read it, this letter only substantiates my allegation.

MR. SPEAKER: You come under Direction 115.

PROF. P. J. KURIEN: You did not give any ruling. This letter actually substantiates my allegation.

MR. SPEAKER: You can come and see me in my chamber. The Bill to be introduced.

DOCK WORKERS (REGULATION OF EMPLOYMENT) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the Dock Workers (Regulation of Employment) Act, 1948.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Dock Workers (Regulation of Employment) Act, 1948."

The motion was adopted.

SHRI BUTA SINGH: I introduce the Bill.

RE. QUESTION OF PRIVILEGE
—Contd.

PROF. P. J. KURIEN: Please permit me to raise a point of order.

MR. SPEAKER: I have listened to you. You can come to me in my chamber for this.

PROF. P. J. KURIEN: For raising a point of order should I come there?

MR. SPEAKER: I have overruled your point of order.

SHRI P. J. KURIEN: Under rule 225(1), there is a proviso:

"Provided that where the Speaker has refused his consent under rule 222 or is of opinion that the matter proposed to be discussed is not in order, he may, if he thinks it necessary, read the notice of question of privilege and state that he refused consent or holds that the notice of question of privilege is not in order."

MR. SPEAKER: Overruled.

PROF. P. J. KURIEN: You are not listening to me. There is actually a contradiction. Here is the letter from the Commerce Ministry. Actually, it substantiate my arguments.

MR. SPEAKER: You come under Direction 115.

PROF. P. J. KURIEN: Kindly hear me.

MR. SPEAKER: Nothing should be recorded.

PROF. P. J. KURIEN:***

MATTERS UNDER RULE 377

(i) INCLUSION OF TIRUNELVELI—
KANYAKUMARI RAIL LINK IN THE
TRIVANDRUM, DUVVANDRUM.

†SHRI D. S. A. SIVAPRAKASAM (Tirunelveli): Mr. Speaker, Sir, Under Rule 377, I raise the following matter of urgent public import-

*Published in Gazette of India Extra ordinary Part II, section 2, dated 28th July 1980.

***Not recorded.

*The original speech was delivered in Tamil.